

F. No. Std/SP-05/T(Nutraceutical-2022) (part-1) -(Part-1)
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
FDA Bhawan, Kotla Road, New Delhi-110002

Dated, the 5th June, 2024

Subject: Direction under Section 16(5) of Food Safety and Standards Act, 2006 regarding re-operationalisation of draft FSS (Health Supplements, Nutraceuticals, Food for Special Dietary Use, Food for Special Medical Purpose and Prebiotic and Probiotic Food) Regulations, 2022

Reference is drawn to the direction [no. Std/SP-05/T(Nutraceutical-2022) (part-1) -(Part-1)] dated 17.11.2023 regarding re-operationalisation of draft FSS (Health Supplements, Nutraceuticals, Food for Special Dietary Use, Food for Special Medical Purpose and Prebiotic and Probiotic Food) Regulations, 2022.

2. In this regard, it has been decided to again re-operationalise the provisions specified in the above said direction, with effect from 01.01.2024, as the finalization of these draft regulations is likely to take some more time.
3. Further, it has been decided to allow the use of additives and GMP Table as per Codex in all categories across various formats, till the final notification of the said regulations.
4. This issues with the approval of the Competent Authority in exercise of the powers vested under Section 18(2)(d) read with Section 16(5) of Food Safety and Standards Act, 2006.



(Anil Mehta)

Director

Regulation Division

FSSAI, New Delhi

To:

1. All Food Safety Commissioners
2. All Authorized Officers, FSSAI
3. All Central Designated Officers, FSSAI

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Divisional Heads, FSSAI
4. CITO, FSSAI - for uploading on the website

